

FIR No.741/2020
u/s 380/411 IPC
PS Punjabi Bagh
State vs. Rizwan

21.01.2021

This is an application for permission to release the applicant / accused Rizwan on personal bond.

Present: Ld. APP for the State.

Sh. Rahul Madan, Id. Remand Advocate for the accused /applicant Rizwan.

Heard. Perused the reply of IO.

As per reply of IO, there is no permanent address of accused due to which his address could not be verified. Accused was residing at the given address as a tenant where her sister met and she told that she has no contact with the accused.

Considering the reply filed by IO, the court is not inclined to release the accused on personal bond and accordingly, the application in hand is dismissed.

Copy of order be given dasti, as prayed for.

(Manish Jain)

MM-01(West)/THC:Delhi

21.01.2021